

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1666/2019

Dated Thursday, the 13th day of February, 2020

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

K. Siddarthan

S/o. R.K. Kothandapani

No. 32, Swamy Mudaliar Street

Muthialpet

Puducherry – 605 003.Party-in-Person

Vs

1. Government of Puducherry

Rep. by the Chief Secretary to Govt.

Chief Secretariat

Puducherry – 605 001.

2. The Secretary to Govt. (Statistics)

Chief Secretariat

Puducherry 605 001. ... Respondents

By Advocate Ms.Devie Soccalingame

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To pass direction to the 1st respondent

To hear the views of the applicant, applicant's Association and the Under Secretary to Govt. (Finance), Puducherry on the representation dated 04.09.2019.

To resubmit the information confining to the specific queries of the Ministry of Home Affairs raised in their letter dt. 21.02.2019 based on the outcome of the meeting.

To issue speaking order, on the points made in the representation dt. 04.09.2019.

Consequently to dispose of the representation within 15 days as per the administrative procedures.

To pass such further or other orders as deemed fit in the facts and circumstances of the case."

2. The applicant is working as a Statistical Inspector in the Directorate of Economics & Statistics, Puducherry. For merging the posts of Field Supervisor & Statistical Inspector, the 1st respondent submitted a proposal to the Ministry of Home Affairs and when the Ministry of Home Affairs called for certain information regarding designation of the post and total number of posts, instead of furnishing the said information, the 1st respondent furnished irrelevant information. Aggrieved, the applicant has filed the OA.

3. When the matter came up for hearing today, the applicant submits that he has filed several representations of which the latest one is filed on

12.02.2020 to the competent authority regarding his grievance which is still pending and no order is passed till now. He will be satisfied if the representation dated 12.02.2020 (copy of the same is produced in the open court after serving on the counsel for the respondents) is considered and orders are passed, within a stipulated time limit.

4. Ms.Devie Soccalingame, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

5. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

"The competent authority is directed to consider the applicant's latest representation dated 12.02.2020 and give an opportunity to the applicant for hearing on the subject and take a decision connected with merger of statistical post within one month of the receipt of copy of the order."

**(T.JACOB)
MEMBER (A)**

13.02.2020

M.T.

**(P.MADHAVAN)
MEMBER (J)**